

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 28.01.2010

Meeting No. 38 & 39/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 28.01.2010 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	I.A.	DIPP
2.	Sh. T.M. Skaria	DDG	DGFT
3.	Sh. Raghu Nath	FTDO	DGFT

The Committee ratified the minutes of the meeting held 07.01.2010 & 14.01.2010. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

PART-I

1	774 Case No.:13/34/85-ALC3/2009	M/S. CHEMILL NUTRACEUTICALS PVT.LTD.	M.No. 38/AM10 Dt. 28.01.2010	Status: Deferred
	HQ File :01/85/050/00185/AM10/	RLA File :03/94/040/00754/AM10/	Lic.No/Date:0310548752 02.12.2009	
	The case was considered by the committee as per agenda. It was noted that since the certification of independent agency on active contents in the product is not available, Committee is unable to fix input output ratio . The Committee therefore decided to call applicant Firm's technical experts to explain the case with technical literature on the export product. To be re listed on 04.03.2010.			

2	775 Case No.:12/34/85-ALC3/2009	M/S. CHEMILL NUTRACEUTICALS PVT.LTD.	M.No. 38/AM10 Dt. 28.01.2010	Status: Deferred
	HQ File :01/85/050/00184/AM10/	RLA File :03/94/040/00755/AM10/	Lic.No/Date:0310548749 02.12.2009	
	The case was considered by the committee as per agenda. It was noted that since the certification of independent agency on active contents in the product is not available, Committee is unable to fix input output ratio . The Committee therefore decided to call applicant Firm's technical experts to explain the case with technical literature on the export product.. To be re listed on 04 03 2010			

3	776	M/S. CHEMILL NUTRACEUTICALS PVT.LTD.	M.No. 38/AM10 Dt. 28.01.2010	Status: Deferred
	HQ File :01/85/050/0010/AM10	RLA File :03/94/040/01129/AM09	Lic.No/Date:0310516117 17.04.2009	
	The case was considered by the committee as per agenda. It was noted that since the certification of independent agency on active contents in the product is not available, Committee is unable to fix input output ratio . The Committee therefore decided to call applicant Firm's technical experts to explain the case with technical literature on the export product.. To be re listed on 04.03.2010.			

4	777	M/S. CHEMILL NUTRACEUTICALS PVT.LTD.	M.No. 38/AM10 Dt. 28.01.2010	Status: Deferred
	Case No.:4/24/85-ALC3/2008			
	HQ File :01/85/050/00175/AM09/	RLA File :03/94/040/00637/AM09/	Lic.No/Date:0310488356 30.09.2008	
The case was considered by the committee as per agenda. It was noted that since the certification of independent agency on active contents in the product is not available, Committee is unable to fix input output ratio . The Committee therefore decided to call applicant Firm's technical experts to explain the case with technical literature on the export product.. To be re listed on 04.03.2010.				

5	778	M/S. ORGANIC INDIA PVT.LTD.	M.No. 38/AM10 Dt. 28.01.2010	Status: Approved
	Case No.:12/19/85-ALC3/2009			
	HQ File :01/85/050/00099/AM10/	RLA File :06/24/040/00014/AM10/	Lic.No/Date:0610015955 23.07.2009	
The case was considered by the committee as per agenda. . It was noted that earlier NC had approved a similar case in M No 3/09 on 15.05.2009 in Lic. No.0610012723 dt.08.01.2008 by allowing maximum flavour content in export product up to 0.25 % with CIF value cap of 10 % FOB value in each case . Committee decided to approve the instant case on repeat basis. RA to call for details of flavour in each export product and calculate to allow the admissible quantity as above. Import inputs subject to CIF value cap of 10 % in each case. RLA may take consequential action as per policy/procedure.				

779 Case No.:29/38/82-ALC1/2006	M/S. MURTUZA EXPORTS,	M.No. 38/AM10 Dt. 28.01.2010	Status: Approved
HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	

The case was considered by the committee as per agenda. The Committee taking cue from SION A- 3180 for Black pencils and SION A 3181 for Colour pencils ratified the norms as under:-

Export Item	Qty.	Import Item	Qty.
1. 720000Nos. Pencils HB Pencils with 60000Nos. Sharpners with 60000 Nos. Eraser	72000 Nos.		
		1 Wooden Pencil Slats for 4 Nos. of Pencils	181500Nos.
		2 Paraffin Wax	147Kg
		3 Stearic Acid	29.1Kg
		4 Glycerin Mono Stearate	21.94Kg
		5 12-Hydroxy Stearic Acid	21.94kg
		6 Tri-Ethanolamine Lauryl Sulphate	26.62Kg
		7 Triethanolamine	8.875Kg
		8 Preservative Paxgard ICP (0.2%)	5.0Kg
		9 Preservative Paxgard STS (0.1%)	3.0Kg
		10 Colour Dye Carmosine Supra Red	5.0Kg
		11 Graphite	758.0Kg
		12 Bentonite	325.0Kg
		13 Adhesive PVA Emulsion	345.0Kg
		14 Nitro Cellulose Cotton	151.0Kg
		15 Ethyl Acetate	175.0Kg
		16 Pigments	63.0Kg
		17 Alkyd Resin	196.0Kg
		18 Stamping FOIL (Roll)	Upto 5500Sq. Ft.
		19 High Impact Polystyrene	1.05Kg/Kg content in the export product
		20 Screw	Net +1%wastage
		21 C.R.Steel Strip	1.20Kg/Kg content in a

				Content in the export product.
		22	PVC	0.42Kg/Kg content of Eraser in Export Product.
		23	Di-Octyl-Phthalate	0.62Kg/Kg content of Eraser in Export Product.
		24	Carton	As per packing policy
		25	Poly Bags	
		26	Corrugated Boxes	
2. 230400Nos. Pencils colour Pencils 12 Full set with 19200Nos. Sharpner	230400 Nos.	1	Wooden Pencil Slats for 4 Nos. of Pencils	58080Nos.
		2	Paraffin Wax	47.04Kg
		3	Stearic Acid	9.31Kg
		4	Glycerin Mono Stearate	7.02Kg
		5	12-Hydroxy Stearic Acid	7.02Kg
		6	Tri-Ethanolamine Layryl Sulphate	8.52Kg
		7	Triethanolamine	2.84Kg
		8	Preservative Paxgard ICP (0.2%)	1.60Kg
		9	Preservative Paxgard STS (0.1%)	0.96Kg
		10	Colour Dye Carmosine Supra Red	1.60Kg
		11	Colour Lead of Relevant Size	232704 Nos.
		12	Adhesive PVA Emulsion	104Kg
		13	Nitro Cellulose Cotton	48.32Kg
		14	Ethyl Acetate	56.0Kg
		15	Pigments	20.16Kg
		16	Alkyd Resins	62.72Kg
		17	Stamping FOIL (Roll)	Upto 1760 Sq Ft
		18	High Impact Polystyrene	1.05Kg/Kg content in export product

				product.
		19	Screw	Net +1% wastage
		20	C.R. Steel Strip	1.20Kg/Kg content in export product.
		21	Carton	As per packing policy
		22	Poly Bags	
		23	Corrugated Boxes	
3. 115200Nos. Pencila Colour Pencils-6 Full set with 19200 Nos. Sharpner	115200 Nos.	1	Wooden Pencil Slats for 4Nos. of Pencils	29040Nos.
		2	Paraffin Wax	23.52Kg
		3	Stearic Acid	4.655Kg
		4	Glycerin Mono Stearate	3.51Kg
		5	12-Hydroxy Stearic Acid	3.51Kg
		6	Tri-ethanolamine Lauryl Sulphate	4.26Kg
		7	Triethanolamine	1.42Kg
		8	Preservative Paxgard ICP (0.2%)	0.80Kg
		9	Preservative Paxgard STS (0.1%)	0.48Kg
		10	Colour Dye Carmosine Supra Red	0.80Kg
		11	Colour Lead of Relevant size	116352 Nos.
		12	Adhesive PVA Emulsion	52Kg
		13	Nitro Cellulose cotton	24.16Kg
		14	Ethyl Acette	28.0Kg
		15	Pigments	10.08Kg
		16	Alkyd Resins	31.36Kg
		17	Stamping FOIL (Roll)	Upto 880 Sq. Ft.
		18	High Impact Polystyrene	1.05Kg/Kg content in Export Product.
		19	Screw	Net +1% wastage
		20	C.R. Steel Strip	1.20Kg/Kg content in

				Export Product.
		21	Carton	As per packing polipolicy
		22	Poly Bags	
		23	Corrugated Boxes	
4. 259200Nos. Pensila Pencil Sharpners	259200 Nos.	1.	High Impact Polystyrene	1.05Kg/Kg content in export product
		2	Screw	Net +1% wastage
		3	C.R. Steel Strip	1.20Kg/Kg content in export product
5. 180000Nos. Pencil Eraser	180000Nos.	1	PVC	0.42Kg/Kg content of Eraser
		2	Di-Octyl-Phthalate	0.63Kg/Kg content of Eraser

RA to take consequential action as policy/procedure.

7	780 Case No.:1/38/85-ALC3/2009	M/S. OREN HYDROCARBONS PRIVATE LTD.	M.No. 38/AM10 Dt. 28.01.2010	Status: Rejected
	HQ File :01/85/050/00199/AM10/	RLA File :04/24/040/00231/AM10/	Lic.No/Date:0410110780 12.01.2010	
	The case was considered by the committee as per agenda. Committee noted that there had been some restrictions on export of Maize. Since the product in this case, as described in ITC(HS) Book is of Maize, a reference may be made to Export Division to ascertain the export policy , whether it is Free, Restricted or Prohibited . 2. Description of export product is Blended Cole Meal Shell. ITC code given in application is 11042300. This code pertains to Cereal grains otherwise worked (for example, hulled, rolled, flaked, pearled sliced, or kibbled) except rice of heading 1006, germ of cereals, whole, rolled, flaked or ground. Even on import side, the description Cob Meal is under ITC code 11031300, which relates to cereals Groats and meal of maize (corn). In all probability, Import/Export products may not be maize at all & ITC Code may have been incorrectly given in application . In view of the above Committee was constrained to reject the case. RA to take the consequential action as per policy/procedure.			

8	781	M/S. CAMPCO LTD., KARNATKA	M.No. 38/AM10 Dt. 28.01.2010	Status: Deferred
	HQ File :01/85/050/00250/AM07/	RLA File :07/24/40/0766/AM07	Lic.No/Date:0710050546 13 03 2007	

The case was considered by the committee as per agenda. The Committee decided to defer the case and call the applicant Firm for PH. To be re listed on 25.02.2010.

9

782 Case No.:2/38/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 38/AM10 Dt. 28.01.2010	Status: Approved
HQ File :01/85/050/00200/AM10/	RLA File :02/24/040/00188/AM10/	Lic.No/Date:0210136633 18.01.2010	
The case was considered by the committee as per agenda. It was noted that an earlier case of Firm was ratified by NC in Meeting No. 29 dated 26.11.2009 in advance licence No. 0210130819 dt. 25.08.2009. On the same basis, Committee ratified the norms as under:-			
Export Product	Qty.	Import Item	Qty.
Infusions packed in 4000 Nos Catering Pouch	1000.000 KG	1. Infusions 2. Catering Pouch (Paper Pouch with inside Aluminium Foil Laminate	1020.000 KG 4000.000 Numbers
RA to take consequential action as policy/procedure.			

10

783 Case No.:3/38/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 38/AM10 Dt. 28.01.2010	Status: Approved
HQ File :01/85/050/00201/AM10/	RLA File :02/24/040/00187/AM10/	Lic.No/Date:0210136644 18.01.2010	
The case was considered by the committee as per agenda. It was noted that an earlier case of Firm was ratified by NC in Meeting No. 29 dated 26.11.2009 in advance licence No. 0210129606 dt. 28.7.09. On the same basis, Committee ratified the norms as under:-			
Export Product	Qty.	Import Item	Qty.
Tea: 40,00,000 Nos Tea Bags with Tags in 40,00,000 Nos Aluminium Foil Laminates packed in 1,60,000 Nos Cartons	8000.00 KG	1. Tea 2. Filter Papers 12.3 GSM + - 10 % WIDTH 103MM 3 Aluminium Foil Laminate (in Roll Form) 4. Tags 5. Tea Bags Carton	8000.000 KG 808.080 KG 4000000.000 Nos 4000000.000 Nos 1,60,000Nos.
RA to take consequential action as policy/procedure.			

11	784 Case No.:3/32/85-ALC3/2009	M/S. KAWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	M.No. 38/AM10 Dt. 28.01.2010	Status: Approved
	HQ File :01/85/050/00169/AM10/	RLA File :07/24/040/00325/AM10/	Lic.No/Date:0710068556 30.11.2009	
	The case was considered by the committee as per agenda. It was noted that all import items are surface coating material and Committee is not looking into input ratio of each item as it is not possible to fix the same. Committee therefore decided to allow the import inputs subject to the condition that the total CIF value is restricted to 10 % FOB value of export item. RA to take consequential action as policy/procedure.			

12

785	M/S. NATURO FOOD&FRUIT	M.No. 38/AM10 Dt. 28.01.2010	Status: Approved.
Case No.:22/28/85-ALC3/2009	PRODUCTS PVT LTD		
HQ File :01/85/050/00161/AM10/	RLA File :07/24/040/00275/AM10/	Lic.No/Date:0710068117 09.11.2009	
The case was considered by the committee as per agenda. The Committee decided to approve the case as applied for as under			
Export Product	Qty. KG	Import Item	Qty. KG
1. Naturo 100 % Natural Fruit Bars Apple	8640.000	1.Vitacel Apple Fibre AF 12	525.000
2. Naturo 100 % Natural Fruit Bars Strawberry	9144.000	2. Vitacel Apple Fibre AF 12	525.000
3. Naturo 100 % Natural Fruit Bars Mango	9216.000		
4. Naturo Fruit Sticks	20400.000		
RA to take consequential action as policy/procedure.			

13	805 Case No.:6/21/85-ALC3/2009	M/S. TEK ELECTROMECHANICALS PVT LTD	M.No. 39/10 DT. 28.01.2010	Status: Rejected
	HQ File :01/85/050/00121/AM10/	RLA File :31/24/040/00285/AM09/	Lic.No/Date:3110039966 17.09.2009	
	The case was considered by the committee as per agenda. It was noted that as export item is in numbers and import items are in weight (MT) and Committee is unable to determine norms. Therefore, Committee decided to reject the case. RA to take consequential action as policy/procedure.			

14	806	M/S. EMAMI BIOTECH LTD., KOLKATA	M.No. 39/10 DT. 28.01.2010	Status: Transferred
	HQ File :01/85/050/0010/AM10/	Ref:_ FIEO/EP/3(1)/2009		
	Fixation of SION for “Bio Diesel from Crude Palm Oil”.			
	The case was considered by the committee as per agenda. It was noted that the end product in this case pertains to Chapter 27 of ITC (HS) . As per NC allocation of work, NC- 6, which deals with export product falling under Chapter 1 to 26, has no authority to decide norms for items falling under chapter 27. Hence the file may be returned to NC-4 for necessary action.			

15	807 Case No.:6/21/85-ALC3/2009	M/S. GOOD DAY FOODS LTD., THANE	M.No. 39/10 DT. 28.01.2010	Status: Deferred
	HQ File :01/85/050/00231/AM10/	RLA File :03/94/40/0052/AM10	Lic.No/Date:310518965 07.05.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for linking up with similar previous case..			
	To be re-listed on 25.02.2010.			

PART-II

1	786		M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 39/10 DT. 28.01.2010	Status: Approved
	HQ File :01/85/050/00115/AM10/		RLA File :02/24/040/103/AM10/	Lic.No/Date:0210131318 10.09.2009	
	Enhancement in wastage				
	787	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,		M.No. 39/10 DT. 28.01.2010	Status: Approved
	HQ File :01/85/050/0088/AM10/	RLA File :02/24/040/0071/AM10/		Lic.No/Date:0210130817 25.08.2009	
3	788		M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 39/10 DT. 28.01.2010	Status: Approved
	HQ File :01/85/050/00091/AM10/		RLA File :02/24/040/0068/AM10/	Lic.No/Date:0210130740 25.08.2009	

	Enhancement in wastage				
4	789	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 39/10 DT. 28.01.2010	Status: Approved	
	HQ File :01/85/050/00089/AM10/	RLA File :02/24/040/0073/AM10/	Lic.No/Date:0210130818 25.08.2009		
	Enhancement in wastage				
5	790	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 39/10 DT. 28.01.2010	Status: Approved	
	HQ File :01/85/050/00074/AM10/	RLA File :02/24/040/0066/AM10/	Lic.No/Date:0210129606 28.07.2009		
6	791	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 39/10 DT. 28.01.2010	Status: Approved	
	HQ File :01/85/050/00090/AM10/	RLA File :02/24/040/0078/AM10/	Lic.No/Date:0210130819 25.08.2009		
7	792	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 39/10 DT. 28.01.2010	Status: Approved	
	HQ File :01/85/050/00128/AM10/	RLA File :02/24/040/00130/AM10/	Lic.No/Date:0210132069 30.09.2009		
8	793	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 39/10 DT. 28.01.2010	Status: Approved	
	HQ File :01/85/050/000103/AM10/	RLA File :02/24/040/00084/AM10/	Lic.No/Date:0210131068 02.09.2009		
9	794	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 39/10 DT. 28.01.2010	Status: Approved	
	HQ File :01/85/050/00092/AM10/	RLA File :02/24/040/00069/AM10/	Lic.No/Date:0210130816 25.08.2009		

10	795	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 39/10 DT. 28.01.2010	Status: Approved
	HQ File :01/85/050/00104/AM10/	RLA File :02/24/040/0085/AM10/	Lic.No/Date:0210131069 02.09.2009	
	796	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 39/10 DT.	Status:

11	HQ File :01/85/050/00101/AM10/	RLA File :02/24/040/00066/AM10/	28.01.2010 Lic.No/Date:0210131053 01.09.2009	Approved
12	797 HQ File :01/85/050/00114/AM10/	M/S. NEWBY TEAS OVERSEAS PVT.LTD., RLA File :02/24/040/00083/AM10/	M.No. 39/10 DT. 28.01.2010 Lic.No/Date:0210131311 10.09.2009	Status: Approved
13	798 HQ File :01/85/050/00129/AM10/	M/S. NEWBY TEAS OVERSEAS PVT.LTD., RLA File :02/24/040/00131/AM10/	M.No. 39/10 DT. 28.01.2010 Lic.No/Date:0210132076 01.10.2009	Status: Approved
14	799 HQ File :01/85/050/00113/AM10/	M/S. NEWBY TEAS OVERSEAS PVT.LTD., RLA File :02/24/040/00082/AM10/	M.No. 39/10 DT. 28.01.2010 Lic.No/Date:0210131303 10.09.2009	Status: Approved
15	800 HQ File :01/85/050/00102/AM10/	M/S. NEWBY TEAS OVERSEAS PVT.LTD., RLA File :02/24/040/00074/AM10/	M.No. 39/10 DT. 28.01.2010 Lic.No/Date:0210131067 02.09.2009	Status: Approved
16	801 HQ File :01/85/050/00111/AM10/	M/S. NEWBY TEAS OVERSEAS PVT.LTD., RLA File :02/24/040/00070/AM10/	M.No. 39/10 DT. 28.01.2010 Lic.No/Date:0210131290 10.09.2009	Status: Approved
17	802 HQ File :01/85/050/00105/AM10/	M/S. NEWBY TEAS OVERSEAS PVT.LTD., RLA File :02/24/040/00086/AM10/	M.No. 39/10 DT. 28.01.2010 Lic.No/Date:0210131070 02.09.2009	Status: Approved
18	803 Case No.:1/39/85-ALC3/2009 HQ File :01/85/050/00202/AM10/	M/S. NEWBY TEAS OVERSEAS PVT.LTD., RLA File :02/24/040/00191/AM10/	M.No. 39/10 Dt. 28.01.2010 Lic.No/Date:0210136694 19.01.2010	Status: Approved
19	804 Case No.:2/39/85-ALC3/2009 HQ File :01/85/050/00203/AM10/	M/S. NEWBY TEAS OVERSEAS PVT.LTD., RLA File :02/24/040/00192/AM10/	M.No. 39/10 DT. 28.01.2010 Lic.No/Date:0210136695 19.01.2010	Status: Approved
	These cases(as in Part-II- Sl. No. 1 to 19) were considered by the committee as per agenda. It was noted that these cases were ratified in NC meeting No. 29 held on 26.11.2009. Committee considered the representations submitted by the applicant firm and agreed that in so far as packing materials are concerned, Net +1% may be allowed as per general policy of packing, when packing material is imported in finished form. Norms ratified in the above cases are deemed to be amended to this extent. However no wastage is allowed in Tea. RA to take consequential action as policy/procedure.			

